at holistic conservation and restoration of lakes and wetlands for achieving the desired water quality enhancement, improvement in bio-diversity, pollution abatement and ecosystem through an integrated and multi-disciplinary approach and a common regulatory framework on 70:30 cost sharing basis between Central and State Government.

(b) and (c) The Ministry does not have any information regarding any Supreme Court verdict to remove the houses and other constructions made by the people on the traditional ponds to preserve the ponds in rural areas. However, under the scheme of RRR, State Governments need to take necessary steps for declaring the water body boundary through a Government Order and to ensure removal of any encroachments in the water body spread area/boundary before submitting the proposal for release of the 2nd installment. Further, Ministry of Urban Development has issued advisories to the State Governments for preservation and protection of urban water bodies.

## **Prevention of flood**

†2398. SHRI JUGUL KISHORE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government is making efforts to check land erosion due to flood water in villages along rivers;

(b) whether Government is considering to improve and rectify the river system in the country for prevention of flood;

(c) if so, whether there is any proposal to control the dangerous situation arisen due to flood; and

(d) whether Government is considering to find out any solution through negotiations with Government of Nepal, keeping in view the loss of property and lives in various districts of Uttar Pradesh and Bihar due to hundreds of cusecs of water released from that country?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) to (c) River bank erosion is a dynamic and natural process resulting in changes in river course and causing loss of land, the intensity of which varies with time and space. The subject of flood management and erosion control being within the purview of the States, the related measures are formulated and implemented by the concerned State Governments, as per their priorities. However, the Government of India supplements their efforts by providing technical advice and Central assistance for critical works under Flood Management Programme (FMP). The Government of India has launched the FMP for providing Central assistance to the State Governments for taking up works related to

<sup>†</sup> Original notice of the question was received in Hindi.

Written Answers to

[10 August, 2015]

river management, flood control, anti-erosion, drainage development, flood proofing works, restoration of damaged flood management works and anti-sea erosion works including the works of improvement of channel sections supported by proper model studies. During the Twelfth Plan an outlay of  $\gtrless$  10,000 crore has been approved for the FMP.

Under FMP, a total of 517 projects have been approved since Eleventh Plan and the Central assistance of ₹ 4459.08 crore has been released to States till date as per details annexed.

(d) The Government of India is having continuous dialogue with Government of Nepal for development of water resources of common rivers flowing into India. The discussions, *inter alia*, include issues related to flood management to mitigate devastation caused by the floods.

The flood problem in India in rivers flowing from Nepal is not due to release of water by Nepal. In fact, it is because there are no storage projects in Nepal on these rivers. India is endeavoring to have storage projects at potential sites on these rivers. For instance, Indo-Nepal Pancheshwar Development Authority (PDA) has been set up for undertaking Pancheshwar Multipurpose Project on Mahakali River (Sarada in India). Besides, preparation of DPRs of Sapta Kosi High Dam Project, Sun Kosi Storage-cum-Diversion Projects and feasibility study of Kamala Dam Projects have also been undertaken.

## Statement

State-wise works approved, works completed and funds released under Flood Management Programme (FMP) during Eleventh and Twelfth Plan

## **Eleventh Plan**

(₹ in crore)

Sl.No.	State	Works	Works Approved		
		Nos.	Estimated Cost	Released (XI Plan)	
1	2	3	4	5	
1.	Arunachal Pradesh	21	107.33	81.69	
2.	Assam	100	996.14	748.86	
3.	Bihar	43	1370.42	723.18	
4.	Chhattisgarh	3	31.13	15.57	
5.	Goa	2	22.73	9.98	

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1	2	3	4	5
6.	Gujarat	2	19.79	2.00
7.	Haryana	1	173.75	46.91
8.	Himachal Pradesh	3	225.32	165.98
9.	Jammu and Kashmir	28	408.22	252.57
10.	Jharkhand	3	39.30	18.44
11.	Karnataka	3	59.46	23.80
12.	Kerala	4	279.74	63.68
13.	Manipur	22	109.34	66.34
14.	Meghalaya	0	0.00	3.81
15.	Mizoram	2	9.13	14.48
16.	Nagaland	11	49.35	28.96
17.	Odisha	67	169.00	101.12
18.	Puducherry	1	139.67	7.50
19.	Punjab	5	153.40	40.43
20.	Sikkim	28	104.92	83.69
21.	Tamil Nadu	5	635.54	59.82
22.	Tripura	11	26.57	23.62
23.	Uttar Pradesh	26	667.57	290.69
24.	Uttarakhand	12	119.82	49.63
25.	West Bengal	17	1822.08	643.26
	Total	420	7739.72	3566.00
Twelfth	Plan			(₹ in crore)
Sl.No.	State	Works A	Works Approved	
		Nos.	Estimated Cost	Released (XII Plan)
1	2	3	4	5
1.	Arunachal Pradesh	0	0.00	16.83
2.	Assam	41	1386.97	17.76
3.	Bihar	4	447.63	167.96
4.	Chhattisgarh	0	0.00	3.75

Written Answers to

Bihar

3.

1	2		3	4	5
5.	Goa		0	0.00	2.00
6.	Gujarat		0	0.00	0.00
7.	Haryana		0	0.00	0.00
8.	Himachal Pradesh		4	1139.62	144.87
9.	Jammu and Kashmir		14	163.18	82.81
10.	Jharkhand		0	0.00	4.27
11.	Karnataka		0	0.00	0.00
12.	Kerala		0	0.00	55.22
13.	Manipur		0	0.00	24.36
14.	Meghalaya		0	0.00	0.00
15.	Mizoram		0	0.00	1.46
16.	Nagaland		3	37.38	28.53
17.	Odisha		1	62.32	0.00
18.	Puducherry		0	0.00	0.00
19.	Punjab		0	0.00	0.00
20.	Sikkim		17	261.40	2.43
21.	Tamil Nadu		0	0.00	0.00
22.	Tripura		0	0.00	0.00
23.	Uttar Pradesh		3	382.27	97.72
24.	Uttarakhand		9	183.45	96.95
25.	West Bengal		1	438.94	146.15
	Total		97	4503.16	893.08
TOTAL	(Eleventh + Twelfth Plan	n) States			(₹ in crore)
Sl.	State	Works	Approved	Number of	Total Funds
No.	_	Nos.	Estimated Cost	Works Completed	Released (XI + XII Plan)
1	2	3	4	5	6
1.	Arunachal Pradesh	21	107.33	11	98.52
2.	Assam	141	2383.11	94	766.61
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1	2	3	4	5	6
4.	Chhattisgarh	3	31.13		19.32
5.	Goa	2	22.73	2	11.98
6.	Gujarat	2	19.79	1	2.00
7.	Haryana	1	173.75		46.91
8.	Himachal Pradesh	7	1364.94	1	310.85
9.	Jammu and Kashmir	42	571.40	8	335.38
10.	Jharkhand	3	39.30	2	22.71
11.	Karnataka	3	59.46		23.80
12.	Kerala	4	279.74		118.90
13.	Manipur	22	109.34	19	90.70
14.	Meghalaya	0	0.00	0	3.81
15.	Mizoram	2	9.13		15.94
16.	Nagaland	14	86.73	9	57.49
17.	Odisha	68	231.32	60	101.12
18.	Puducherry	1	139.67		7.50
19.	Punjab	5	153.40		40.43
20.	Sikkim	45	366.32	21	86.12
21.	Tamil Nadu	5	635.54		59.82
22.	Tripura	11	26.57	8	23.62
23.	Uttar Pradesh	29	1049.84	6	388.41
24.	Uttarakhand	21	303.27	8	146.58
25.	West Bengal	18	2261.02	6	789.41
	Total	517	12242.88	293	4459.08

## Decreasing ground water resources

2399. SHRI K. N. BALAGOPAL : Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has data regarding the ground water resources of different States;

- (b) if so, the details thereof;
- (c) whether the ground water resources and reserves are decreasing alarmingly;